Budgetary Provision for Ayurveda

†3312. DR. BHUSHAN LAL JANGDE: Will the Minister of AYURVEDA, YOGA AND NATUROPATHY, UNANI, SIDDHA AND HOMOEOPATHY (AYUSH) be pleased to state:

(a) whether earlier education on Ayurveda along with Allopathy used to be provided to Ayurveda graduates and whether the present idea behind providing only Ayurveda education, is to enhance the credibility of Ayurveda in the country;

(b) whether Government is concerned about Ayurveda as people forget the importance of Ayurveda in the glitter of Allopathy; and

(c) whether Government will provide appropriate budget for Ayurveda as development of quality in Ayurveda in India in comparison with other countries is almost nil and it cannot be helped by opening colleges and hospitals only?

THE MINISTER OF STATE OF THE MINISTRY OF AYURVEDA, YOGA AND NATUROPATHY, UNANI, SIDDHA AND HOMOEOPATHY (AYUSH) (SHRI SHRIPAD YESSO NAIK): (a) Ayurveda education is regulated under the provisions of Indian Medicine Central Council Act, 1970 read with amended Act of 2003 and Regulations made thereunder. As per the Indian Medicine Central Council (Minimum Standards of Education in Indian Medicine) (Amendment) Regulations, 2012, Ayurveda Education is aimed at producing graduates, having profound knowledge of Ashtanga Ayurved supplemented with knowledge of scientific advances in modern medicine alongwith extensive practical training to become fully competent to serve the healthcare services.

(b) For providing focussed attention to the growth and development of Ayurveda and other Indian Systems of Medicine, the Government established a separate Department under the Ministry of Health & Family Welfare in the year 1995 and now, on 9th November, 2014, the Department has been upgraded to a full-fledged Ministry of Ayurveda, Yoga and Naturopathy, Unani, Siddha and Homoeopathy (AYUSH).

National Institutes namely National Institute of Ayurveda (NIA), Jaipur and Rashtriya Ayurved Vidyapeeth (RAV), New Delhi under this Ministry are imparting quality education and training in the field of Ayurveda. Government has also approved setting up of two new Institutes namely All India Institute of Ayurveda, New Delhi and North Eastern Institute of Ayurveda and Homoeopathy, Shillong for education in

†Original notice of the question was received in Hindi.

Ayurveda. Institute of Post Graduate Training and Research in Ayurveda (IPGT&RA), Jamnagar, Gujarat is also funded by Government of India. Central Council for Research in Ayurvedic Sciences (CCFAS), New Delhi is an autonomous body under Ministry of AYUSH for conducting Research in Ayurveda through its 30 peripheral Institutes all over the Country.

(c) Finalization of budget allotment is determined by revenue realization, budget demand, past trend of expenditure, assimilation capacity of the implementing agencies etc.

Under National AYUSH Mission, there is provision of financial assistance to States/ UTs for development of all AYUSH systems of medicine including Ayurveda.

Sale of Ayurvedic medicines in Ayurvedic chemists/shops

3313. SHRIMATI GUNDU SUDHARANI: Will the Minister of AYURVEDA, YOGA AND NATUROPATHY, UNANI, SIDDHA AND HOMOEOPATHY (AYUSH) be pleased to state:

(a) whether Ayurvedic shops are likely to be opened are functioning under registered Ayurvedic doctors and Ayurvedic pharmacists in the country;

(b) if so, the details thereof along with the names of the shops; and

(c) by when Government proposes to take action to ensure that Ayurvedic medicines should be sold only through Ayurvedic chemists shops under registered Ayurvedic doctors and Ayurvedic diploma pharmacists?

THE MINISTER OF STATE OF THE MINISTRY OF AYURVEDA, YOGA AND NATUROPATHY, UNANI, SIDDHA AND HOMOEOPATHY (AYUSH) (SHRI SHRIPAD YESSO NAIK): (a) and (b) There is no regulatory provision under the Drugs and Cosmetics Act, 1940 and the Rules thereunder for the sale of Ayurvedic medicines. Therefore, qualifications for opening of Ayurvedic shops are not prescribed. In the State of Andhra Pradesh, there is a provision in the State Board for Ayurveda to grant licenses to the chemists and druggists. Accordingly, the sale licenses are granted to the Ayurveda doctors or persons having general qualification of 10th class with minimum six years' experience under any Registered Medical Practitioner. Details of the licensed Ayurvedic shops in Andhra Pradesh are given in the Statement (*See* below).

(c) No such proposal is under consideration of the Central Government.